

**Permission to American magazine to start Indian Edition**

4751. SHRI D. S. A. SIVAPRAKASHAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any American magazine has sought permission to start an Indian Edition during the last two years; and

(b) if so, the names of the magazine, details of the request sought and the response of Government to it?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). The Government have received an application from M/s. India Book House (P) Ltd., Bombay for collaboration with M/s. Newsweek International, New York, USA for publication from India of 'News Week' a weekly News Magazines from USA. A decision on the application has not yet been taken.

**M/s. Grindwell Norton Ltd. and  
M/s. Carborandum Universal Ltd.**

4752. SHRI D. S. A. SIVAPRAKASHAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether MRTP Commission has instituted any enquiry under Section 10(c) (iv) and Section 37 of MRTP Act 1969 against M/s. Grindwell Norton Limited and M/s. Carborandum Universal Limited; and

(b) if so details of the restrictive practice made by these companies?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) and (b). The M.R.T.P. Commission instituted on 17-12-1974 enquiries under Section 10(a) (iv) and 37 of the MRTP Act, 1969, against M/s. Grindwell Norton Limited and M/s. Carborandum Universal Limited into the allegations of charging prices for the sale of Silicon Carbide Abrasive Grains and Aluminium Oxide Abrasive Grains respectively on "slab basis" i.e. higher prices for pur-

chases of smaller quantities and lower prices for purchase of larger quantities, which amounted to making discrimination in charging prices for the sale of the above products and/or granting or allowing concessions or benefits in connection with or by reason of, dealings in respect of the same. The Commission passed 'cease and desist' orders on 21-11-1975 in the above enquiries.

The M.R.T.P. Commission have also instituted further enquiry, on 24-12-1981, against these two companies under Section 10(a)(iv) and 37 of the MRTP Act, 1969, and into the allegations of price parallelism and acting in concert in fixing, maintaining and increasing prices of grinding wheels. The enquiry is at initial stage of proceedings.

**Issue of bonds in Kuwait for loan for Thal-Vaishet**

4753. SHRI D. S. A. SIVAPRAKASHAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Rashina Chemicals and Fertilizers Limited has issued any bond in Kuwait for loan to finance Thal-Vaishet Fertilizer Complex;

(b) whether Government have guaranteed the loan to that Fertilizer complex by the Kuwait International Investment Company;

(c) whether any condition has been attached to that loan; and

(d) whether any other fertilizer company owned by Government has raised such loan in Kuwait?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir. M/s. Rashtriya Chemicals & Fertilizers Limited have issued bonds in Kuwait for a loan to finance the Thal Fertilizer Project.

(b) Yes, Sir.